

**Central Administrative Tribunal  
Principal Bench, New Delhi**

\*\*\*

**CP No. 716/2015  
OA No. 3200/2015**

This the 6<sup>th</sup> day of January, 2016

**Hon'ble Mr. Justice B.P. Katakey, Member (J)  
Hon'ble Mr. K.N. Shrivastava, Member (A)**

Bishan Lal  
Principal (Under Suspension)  
Dr. Rajendra Prasad Govt. Sarvodayay Vidhalaya  
President's Estate, New Delhi  
Aged aviyt 57 years  
S/o Sg. Shibba Singh  
R/o III-A, 298, Vaishali,  
Ghaziabad, UP

..... Applicant

(By Advocate: Mr. Anil Singal)

VERSUS

Ms. Padmini Singla  
Director of Education  
Directorate of Education,  
Delhi Secretariat,  
I.P. Estate, New Delhi.

.... Respondent

(By advocate: Mr. Vijay Pandita)

**ORDER (ORAL)**

**By Shri B.P. Katakey, Member (J):**

Mr. Vijay Pandita, learned counsel for the respondents producing a copy of the order dated 05.01.2016 issued by Addl. Director of Education (Vig.) Govt. of NCTD, has submitted that the order

passed by this Tribunal on 14.09.2015 in OA No. 3200/2015 for revocation of suspension of the applicant has been complied with.

2. The said position though has not been disputed by Mr. Anil Singal, learned counsel for the applicant, however, he has submitted that the applicant has not been paid the salary for the period of suspension which may be directed by this Tribunal.

3. Mr. Pandita, learned counsel for the respondents submits that no such direction has been issued by this Tribunal vide aforesaid order dated 14.09.2015 passed in the aforesaid OA. It has also been submitted that the department is going to initiate a disciplinary proceeding against the applicant.

4. Having regard to the fact that order of suspension has been revoked vide order dated 05.01.2016 issued by the Addl. Director of Education (Vig.), which has been placed on record pursuant to the aforesaid order dated 14.09.2015 passed in the aforesaid OA, the contempt petition stands closed.

5. The respondents are, however, directed to pass necessary order relating to the pay and allowances during the period of suspension of the applicant within three weeks from the date of receipt of a copy of this order.

6. Accordingly, CP stands closed and disposed of. No costs.

**(K.N. Shrivastava)**  
**Member (A)**

**(Justice B.P. Katakey)**  
**Member (J)**

/daya/